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O.A.NO.769 OF 2006

ORDER DATED 14.11.06

Heard Mr.B.P.Yadav,Ld.Counsel for the Applicant and Mr.S.K.Ojha,Ld.Standing Counsel for the Respondents; on whom a copy of this O.A. has already been served.

2. The case of the Applicant is that his father who was a Railway servant expired in harness and his elder brother (Dalayya) submitted a representation requesting the Res.No.2 to grant compassionate appointment to him. During pendency of inquiry he expired. Thereafter the applicant has submitted representation to the Respondent No.2 to grant compassionate appointment to his son(Sri Sanmukh Rao)but there was no response to that representation. Thereafter he submitted another representation as an appeal to the Res.No.1 which appears to have not been disposed of as yet.

3. In view of the above, since the grievance of the Applicant is pending with the Res.No.1(General Manager, East Coast Railways, Bhubaneswar) since 25.06.05 vide Annexure-A/2, without prejudice to the rival claims on the question of limitation, it is directed that the Res.No.1 shall take a decision on the representation(Annexure-A/2) on merit within three months from the date of receipt of this order.

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4. With the above, this O.A. is disposed of at the admission stage.
5. Send copies of this order along with copies of this O.A. to the Respondents and free copies of this order be given to the Counsel for both the parties.

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MEMBER(ADMN.)